

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

Dated: Allahabad, the 26th day of February, 2001.

Coram: Hon'ble Mr. Justice R. R. K. Trivedi, VC
Hon'ble Mr. S. Dayal, A.M.

ORIGINAL APPLICATION No. 197 OF 2001

A.K. Doherey
(Arvind Kumar Doherey),
Postal Assistant
Month, L.S.G. Month,
District Jhansi.

. Applicant

(By Advocate Sri Manoj Srivastava)

Versus

1. The Union of India, through its Secretary,
Postal Telegraph, New Delhi.
2. The Director, Postal Services,
Office of Post Master General,
Agra Region, Agra.
3. The Senior Superintendent of Post Offices,
Jhansi Division, Jhansi.

. Respondents

(By Advocate: Sri ...

O R D E R (ORAL)

(By Hon'ble Mr. Justice R. R. K. Trivedi, VC)

This Original Application, under Section 19 of
Administrative (Tribunals) Act, 1985 has been filed,
challenging the order dated 29th December, 2000 (Annexure
No.1 to the O.A.), by which the applicant has been
punished and a monetary liability of Rs.30,000/- has
been fixed against him payable in instalments of
Rs.1,000/- per month through deductions from his sala

Contd.

It is not disputed that the applicant has already filed an appeal against the said order on 16th January, 2001, which is pending before the appellate authority. However, the appeal has not been decided. The grievance of the applicant is that he has applied for stay of the recovery proceedings, but the appeal has not been decided and recovery has been started from the month of January, 2001.

2. Considering the fact that the appeal is pending, we dispose of this Original Application with the direction to the appellate authority Respondent No.2 Director, Postal Services, Office of Post Master General Agra Region, Agra to decide the application for grant of interim relief during the pendency of appeal within two weeks from today or if he is not able to decide the application, the appeal may be decided within six weeks.

No order as to costs.

(S. DAYAL)
MEMBER (A)

(R.R.K. TRIVEDI)
VICE- CHAIRMAN

Nath/